

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 3764/2021

(Arising out of impugned final judgment and order dated 10-09-2020 in CWP-(PIL) No. 115/2020 passed by the High Court of Punjab & Haryana at Chandigarh)

TARSEM JODHAN & ANR.

Petitioner(s)

VERSUS

THE STATE OF PUNJAB & ORS.

Respondent(s)

(IA No. 30567/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 30566/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 05-12-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Prashant Bhushan, AOR

For Respondent(s) Mr. Ajit Kumar Sinha, Sr. Adv.
Mr. Ajay Pal, AOR
Mr. Mayank Dahiya, Adv.
Mr. Kuldeep Singh Kuchaliya, Adv.
Ms. Priyanka C., Adv.
Ms. Parul Dhurviy, Adv.
Mr. Naveen Soni, Adv.

UPON hearing the counsel the Court made the following

O R D E R

A counter affidavit is filed on behalf of the respondents/State Authorities.

Shri Ajit Kumar Sinha, learned Senior Advocate appearing on behalf of the State prays for further time to file a detailed counter affidavit on what further concrete steps can be taken to stop the manufacture and use of spurious liquor both domestic as well as commercial and how the amount of penalty recovered which is to the tune of crores of rupees can be utilised, may be for an awareness campaign or increasing the man-power. The State may also

contd..

come out with the Circular to have more deterrent effect and the effective investigation and inquiry that if any illegal Bhatthis are found, the concerned local police may be held responsible for not keeping the vigil.

Put up on 12.12.2022.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR